

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.260/555/2017

Date of Order:05.07.2019

Date of Order:26.08.2019

CORAM:

HON'BLE MR.GOKUL CHANDRA PATI, MEMBER(A)
HON'BLE MR.SWARUP KUMAR MISHRA, MEMBER(J)

Narayan Rout, aged about 61 years, Ex-Pharmacist, Central Hospital, Joda, At present At-Bhatisira, PO-Salapada, PS-Ghasipur, Dist-Keonjhar-758 020.

...Applicant

By the Advocate(s)-M/s.B.Baisakh
S.K.Mohapatra

-VERSUS-

Union of India represented through:

1. The Director General (LW), Ministry of Labour & Employment, Jaisalmer House, Mansingh Road, Single Storied Huments, New Delhi-11.
2. Welfare & Cess Commissioner, Kendriya Shram Kalyan Sadan Plot No. N-7 & 8 (Ground & 1st Floor), IRC Village, Bhubaneswar-751 015.
3. Sri Chandra Sekhar Mahanta, Pharmacist, Mobile Medical Unit, Govt. Of India, Ministry of Labour & Employment, Gurukul Sanskrit College Campus, At/PO-Vedabyasa, Rourkela, Dist-Sundargarh-769 401.

...Respondents

By the Advocate(s)-Mr.J.K.Nayak

ORDER

PER SWARUP KUMAR MISHRA, MEMBER(J):

While working as Pharmacist under the Respondents, the applicant retired from service with effect from 31.12.2016. His grievance is directed against fixation of his pay at par with his junior Shri C.S.Mohanta in pursuance of recommendations of 7th CPC. After successive representations made to the

respondents, since it did not yield any fruitful results, the applicant has approached this Tribunal in this O.A. seeking for the following reliefs:

- i) To direct the Respondent No.2 for stepping up the applicant scale of pay at par with his counter parts.
- ii) To direct the Respondent No.2 to release all pending arrear dues (from the date of stepping up at par with counter parts of the applicant within a stipulated period with 12% interest.
- iii) To pass any other order/orders, direction/directions as may deem fit and proper.

2. Contesting the claim of the applicant, the respondents have filed their counter followed by an additional counter. Respondents have brought out an office order dated 14.2.2019 (R/4) showing revision and stepping up pay of the applicant at par with his junior. It reveals from the revision of pay fixation on ACP/MACP upgradation in respect of the applicant that his pay after increment in applicable level of Pay Matrix (Level-8, Cell-13) has been fixed at Rs.68000 with effect from 01.07.2016. Similarly, the pay fixation in respect of S/Shri Jayaram Mohanta, Pharmacist, J.H,Svydgum Ogarnacustmm S.C.Prusty, Pharmacist and C.S.Mahanta, Pharmacist has been revised and fixed at Rs.68000/- (Cell-13) with effect from 01.07.2016. In this connection, the Respondents have also issued a Corrigendum dated 19/20.3.2019.

3. This matter had been posted to 05.07.2019 for hearing. Nobody had appeared on behalf of the applicant when called. After hearing the learned counsel for the respondents Mr.J.K.Nayak, this Tribunal proceeded under Rule-15 of CAT(Procedure) Rules, 1987 and orders were reserved. However, the applicant had been granted liberty to file written notes of submission within a week. No written notes of submission has been filed on behalf of the applicant.

4. Having regard to the detailed facts as elicited from the counter-reply, in our considered view, the grievance of the applicant has been met in hands of the respondents and therefore, nothing more survives in this O.A. for adjudication. Accordingly, this O.A. is disposed of for having become infructuous. No costs.

(SWARUP KUMAR MISHRA)
MEMBER(J)
BKS

(GOKUL CHANDRA PATI)
MEMBER(A)

